

No.A.22011/07/2018-Ad.II  
Government of India  
Ministry of finance  
Department of Revenue  
Central Board of Indirect Taxes and Customs

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New Delhi, the 23<sup>rd</sup> April, 2018

To

All Principal Chief Commissioners / Principal Directors General /  
Chief Commissioners/ Directors General under CBIC.  
All the Commissioner in-charge of Directorates.

**CORRIGENDUM**


**Subject: Transfer/Placement Guidelines, 2018 for Indian Revenue Service (Customs and Central Excise) Officers – Corrigendum.**

Sir/ Madam,

I am directed to refer to this Department's letter of even number dated 12<sup>th</sup> April, 2018 circulating therewith Transfer/Placement Guidelines, 2018 for Indian Revenue Service (C&CE) Officers. The following partial modifications in paras 3.1.2, 7.4.1 and 7.4.2 of "Transfer/Placement Guidelines, 2018 for Indian Revenue Service (C&CE) Officers" are carried out:

- (i) The para 3.1.2, "All transfers and postings of officers shall be approved by the Board/Placement Committee, as under, which shall be the final authority for transfers / postings of officers" may be substituted with "All transfers and postings of officers shall be recommended by the Board / Placement Committee and subsequent approval shall be as under:"
- (ii) The word "**DG ARM**" may be inserted after "**DG Vigilance**" in para 7.4.1.
- (iii) The word "**DG ARM**" may be inserted after "**DG Vigilance**" in third line of para 7.4.2.

Yours faithfully,

  
23.04.2018  
(M.L. Meena)

Deputy Secretary to the Government of India

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